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Title: The Minister of State in the Ministry of Personnel, Public Grievances and Pensions made a statement regarding status of implementation of the recommendations contained in the 23<sup>rd</sup> Report of Standing Committee on Personnel, Public Grievances, Law and Justice on Government's policy for appointment on compassionate grounds, pertaining to the Ministry of Personnel, Public Grievances and Pensions.

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): I beg to lay the statement. The Department-Related Parliamentary Standing Committee on Personnel, Public Grievances, Law & Justice had made 12 recommendations in its 23<sup>rd</sup> Report on the Government's policy of Appointment on Compassionate Ground. These recommendations were duly considered by the Ministry of Personnel, Public Grievances and Pensions and it was observed that effective implementation of / action on these recommendations required consultations with some other Ministries / Departments. The matter was accordingly taken up with the Ministries / Departments concerned. Comments / inputs were received from them. Having examined the matter in consultation with a number of other Ministries / Departments, e.g. Department of Financial Services, Department of Public Enterprises, Ministry of Health and Family Welfare, etc., an Action Taken Note was prepared and sent to the Rajya Sabha Secretariat on 7.12.2009. As a follow-up of Action Taken Note, a Circular was also issued on 12.1.2010 by the Department of Personnel & Training on creation of a separate cell in the individual Ministry / Department to cater to only compassionate appointment cases.

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